

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**M.A No. 354 of 2019**

**With**

**I.A. No. 1665 of 2020**

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M/s National Insurance Co. Ltd. through Divisional Manager ... Appellant(s).

Versus

Sweta Kumari & Ors.

.... Respondent(s)

**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.**

**THROUGH : VIDEO CONFERENCING**

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For the Appellant(S) : Mr. D.C. Ghosh, Advocate

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04/07.09.2021

**I.A. No. 1665 of 2020**

As per office report, it appears that appeal has been filed within time.

In view of the aforesaid fact, counsel for the appellant seeks permission to withdraw this interlocutory application.

Permission is accorded.

Accordingly, the instant application stands dismissed as withdrawn.

**M.A No. 354 of 2019**

Issue notice to all the respondents, for which requisites etc, through ordinary process must be filed within three weeks.

**(ANANDA SEN , J)**